

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीयकंपनीविधिअधिकरण

CUTTACK BENCH

कटकखंडपीठ

ORDER SHEET OF THE HEARING ON 15th NOVEMBER, 2023, 10:30 A.M.

CP No. 26/CB/2023, CA No. 55/CB/2023, IA (Companies Act) No. 60/CB/2023

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj

2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Rajendra Narayan Das -Vs- TR Infrastructure & Developers Pvt. Ltd. & Ors.
Under Section	213, 241, 242, 243 of Companies Act

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. Jitendra Kr. Chhotaray, Adv.
Mr. Abhishek Naik, Adv., IA 60

For Respondent (s)

Mr. Shantanu Das, Adv. } R2
Mr. Ramashish Acharya, Adv. }
Mr. Navneet Dadhich, Adv. R19
Mr. Abhishek Naik, Adv. R6**ORDER****CP No. 26/CB/2023**

Ld. counsel Mr. Jitendra Kr. Chhotaray appears on behalf of the petitioner. R-2 is represented by Ld. counsel Mr. Shantanu Das and R-19 is represented by Ld. counsel Mr. Navneet Dadhich. R-6 is represented by Ld. counsel Mr. Abhishek Naik. There is no representation for other respondents. R-19 wants time to file petition to delete his name from main CP. For the Respondents No. 1, 3, 4, 7 to 12, 14 to 17 and R-20 notices sent by registry by speed post for a hearing date 29.05.2023 were served. Despite of service, these respondents not appeared till date. Notices sent to Respondent Nos. 5, 13, 18 are not served, for R-13, R-18 envelopes returned as undelivered. As a further chance, Registry is directed to send notice by e-mail and petitioner is also directed to send notices to R-1, 3 to 5, R-7 to R-18 and R-20 by e-mail and file service affidavit at least three days prior to the next date of hearing. List the matter by 03.01.2024.

IA (Companies Act) No. 60/CB/2023

Ld. counsel Ms. Abhishek Naik appeared for the applicant. This is an application filed by the Respondent No. 6 in the main CP No. 26/CB/2023 to strike out him from main company petition. Ld. counsel Mr. J.K. Chhotaray physically appears for the respondent who is petitioner in main CP represented that copy of the petition has not been served to him. Petitioner is directed to serve the copy of the petition to the respondent

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counsel and respondent counsel is directed to provide e-mail ID and granted two weeks' time to file a reply. List the matter on 03.01.2024.

CA No. 55/CB/2023

This is an application filed under Section 242 (2) of Companies Act, 2013 to appoint special Officer/Administrator & for certain reliefs. Ld. counsel Mr. Jitendra Kr. Chhotaray appears on behalf of the applicant. R-2 is represented by Ld. counsel Mr. Shantanu Das and R-19 is represented by Ld. counsel Mr. Navneet Dadhich. R-6 is represented by Ld. counsel Mr. Abhishek Naik. There is no representation for other respondents. List the matter with main petition on 03.01.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)